

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1991/PUN/2017

निर्धारण वर्ष / Assessment Year : 2011-12

The Aurangabad District Industrial &
Urban Co-Op. Bank Ltd.
Shop No.1, Awargaonkar Complex,
Jalna Road, Aurangabad.
PAN : AAAAT6046J

.....अपीलार्थी / Appellant

बनाम / V/s.

The Jt. Commissioner of Income Tax,
TDS Range, Nashik.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Vikash Agarwal

Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 01.02.2021

घोषणा की तारीख / Date of Pronouncement : 01.02.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals)-1, Aurangabad dated 23.06.2017 for the assessment year 2011-12 as per the grounds of appeal on record.

2. The Ld. AR for the assessee through video conference submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct

Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed an application dated 30.01.2021 along with Form-3 in this regard by stating as follows:

*“ Subject : Application for withdrawal of appeal
Reference : ITA No.1991/PUN/2017 for AY 2011-12*

Hearing for the above referred appeal is scheduled on 01.02.2021. Appellant has applied under Direct Tax Vivad Se Vishwas Act, 2020 and has received Form 3 from the learned PCIT. Copy of Form 3 is enclosed herewith. Considering the fact, appellant requests the Honourable Bench to Kindly allow appellant to withdraw the present appeal and oblige.”

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced in Open Court on 01st day of February, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 1st February, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-1, Aurangabad.
4. The CIT-TDS, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, “ए” बेंच,
पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	01.02.2021	Sr.PS/PS
2	Draft placed before author	01.02.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		